

The Central Civil Services (Conduct) Rules, 1964
Rule 18 Movable, Immovable and Valuable Property:
The Schedule

[See Rule 18 (1)]

Return of Assets and Liabilities as on:- 30/9/2013

1. Name of the Government Servant in full:- Mr GAURAV SHARMA
2. Service to which he belongs to:- Judicial Services
3. Total length of service up to date:-
 - (i) In Non-Gazetted Rank:- — NA —
 - (ii) In Gazetted Rank:- 8 year (approxim.).
4. Present post held and place of posting:- Civil Judge Manali, Kullu (HP)
5. Total annual income from all sources Rs. during the calendar year immediately preceding the 1st day of January, 2013:- 6.30 lac (approx.).

Declaration:-

I hereby declare that the return enclosed namely Forms I to V are complete, true and correct as on 30/9/13 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub rule (1) of Rule 18 of

signature: _____ (Gaurav Sharma)

Government servant either in his own name or in the name of any other person.

Note 2:- If a Government servant is a member of Hindu Undivided Family with coparcenaries rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added where necessary.

D/24 be
sent to me
Reg. Officer
Gaur
24/10/13

FORM NO.1.

Statement of immovable property on first appointment as on 30/8/2013 (e.g. Lands, House, Shops, other Buildings etc)

Sr. No.	Description of Property	Precise location (Name of Distt; Division, Taluka & Vill. In which the property is situated and also the distinctive No. etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property.	Extent of interest	If not own name, state in whose name held and his/her relationship, if any to the Govt. servant.	Date of acquisition	How acquired? Whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/ persons from whom acquired (address and connection of the Govt. servant, if any, with the person/ persons concerned)	Value of the property	Particulars of sanction of prescribed authority, if any.	Total annual income from the property	Remarks
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1)	Residential House	#9A- Gopd Nagar, Amritsar (P.S)	250 Sq yards	Puilt up house	2/3rd share	NA	Ancestral	By Birth & by Will	15 lac	NA	Nil	
2)	Vacant Plot	Focal Point Amritsar	125 Sq yards	Residential Plot	100%	-NA-	2002-03	By Purchase prior to joining the Service	6 lac	NA	Nil	

Date:- 19/10/2013.

Signature:-

Cl. J. D.

Name of Govt. Servant:-

Gaurav Sharma

Gaurav Sharma

FORM NO.II.

Statement of liquid assets on first appointment as on

(1) Cash and bank balance exceeding 3 months emoluments.

(2) Deposits, loans, advances and investments (such as shares, securities, debentures, etc.)

Sr. No.	Description	Name & address of company, Bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Govt. servant.	Annual income derived	Remarks.
1.	2.	3.	4.	5.	6.	7.
1)	Investments in Stocks i.e. RL, L&T, NTPC, etc	Held in Demat form with Stock Holding Corp	₹1 lac (approx)	— NA —	3000/= (approx)	
2)	Investment in Mutual Funds & ELSS	Reliance, Birla Sun Life, DSP,	₹2 lac (approx)	— NA —	1500/= (approx)	Tax Saving Investments.
3)	Inv. in Mutual Funds	ICICI Demat All HDFC	₹25000/= (F.V.)	in name of wife (RITU SHARMA)	—	
4)	Inv. in Stocks/Shares	ICICI Demat	₹3 lac	in name of wife	— 4000/= (approx) —	

Date: 30/9/13

5) FD with Yes Bank
Yes Bank
Amritsar

₹1 lac in name of wife

Signature: *[Signature]* Divn.)
Name of Govt. Servant: *[Signature]* Manali
SHARMA SHARMA
— 8000/= —

6) Cash in hand

₹ 13 lac.

7) Saving A/c with PNB Manali

₹ 2 lac

FORM NO.III.

Statement of movable property on first appointment as on 30/9/13.

Sr. No.	Description of Item	Price value at the time of acquisition and/ or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase of instalments basis.	If not in own name, name and address of the person in whose name and his/ her relationship with the Govt. servant.	How acquired with approximate date of acquisition?	Remarks
1.	2.	3.	4.	5.	6.
1)	Motor Car PB 02 AY 7600	4.71 lac	- WA -	2008. By cheque payment & by giving intimation.	
2)	Gold ornaments with wife	3 lac	of wife (RITU SHARMA)	Gifts on wedding & other occasions & by wife's purchases.	

Date:- 19/10/13

Signature: [Signature]
 Name of Govt. Servant:-

FORM NO. IV.

Statement of movable property on first appointment as on 30/9/13

Insurance Policies

Provident Fund

Sr. No.	Policy No. & Date of Policy	Name of Insurance Company	Sum insured/ date of maturity	Amount of annual premium.	Type of Provident Fund/ CPF Account No.	Closing balance as last reported by the Audit/ Officer along with the date of such balance.	Contribution made subsequently	Total	Remarks (If there is dispute regarding closing balance, the figures according to the Govt. servant should also be mentioned in this column).
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1)	174 877 985 dt 11/10/06	LIC	3 lac	₹ 11064/-	GPF HP03 3757	6 lac (approx)			
2)	174 877924 dt 9/10/06	LIC	5 lac	₹ 25326/-	PPF All with SBP Amritsar.	1 lac (approx)			
3)	Boc No 7712 in name of wife	LIC	₹ 40,000/-	One time premium.					

Date:-

30/9/13.

Signature:-

Name of Govt. Servant:-

cuin-

Manali

GAURAV SHARMA

FORM NO.V.

Statement of Debts and Other Liabilities on First Appointment as on

Sr. No.	Amount	Name and Address of creditor	Date of incurring Liability	Details of Transaction	Remarks
1.	2.	3.	4.	5.	6.

NA

Date:-

Signature:-

Name of Govt. Servant:-